

tCONTROLS ON ITEMS USED IN INDUSTRY

*431. SARDAR NARINDAR SINGH BRAR: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether there are any statutory controls on items used in industry including molasses;

(b) if so, whether State Government and Public Sector undertakings are exempted from the purchase of such materials at control rate fixed by the Central Government;

(c) if not, whether it constitutes an offence under the Essential Commodities Act;

(d) whether the Central Government are aware of the purchase by the Government of Punjab molasses at rate of Rs. 175 per quintal against the control rate of 67 paise per quintal; and

(e) if so, what action has been taken in this regard?

THE MINISTER OF PETROLEUM AND CHEMICALS AND SOCIAL WELFARE (SHRI ASOKA MEHTA) : (a) There is statutory control on some items used in industry including molasses.

(b) No, Sir.

(c) Contravention of the Molasses Control constitutes an offence under the relevant Act and not under the Essential Commodities Act.

(d) and (e) Yes, Sir. Control on Molasses in the State of Punjab is exercised by the State Government under the East Punjab Molasses (Control) Act, 1948 as amended from time to time and as such the question of the Central Government, taking any action does not arise.

QUARTERS CONSTRUCTED AT MUKUNDNAGAR, POONA

*543. SHRI M. M. DHARIA : Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

(a) whether there is any proposal before Government to transfer the quarters constructed at Mukundnagar, Poona, for the flood affected Central Government Employees, to the Housing Cooperative Society formed by those employees; and

(b) if so, when the proposal will be finalised and implemented?

tTransferred from the 12th August, 1968.

THE MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI JAGANNATH RAO) : (a) and (b) The proposal was considered by Government, who could not agree to sell those quarters to the allottees on their retirement/transfer from Poona, as the quarters are part of General Pool accommodation and are intended for allotment to Central Government employees working at Poona.

*544. [Transferred to the 26th August, 1968.]

फरक्का बांध के चालू होने से बिहार में गांवों का पानी में डूबना

*545. श्री सुरज प्रसाद : क्या सिंचाई तथा विद्युत् मंत्री यह बताने की कृपा करेंगे कि क्या यह सच है कि फरक्का बांध के चालू होने से बिहार में भागलपुर जिले के कहलगांव और पीरपंती अंचल के कुछ गांवों के पानी में डूब जाने की सम्भावना है?

t [SUBMERSION OF VILLAGES IN BIHAR WITH THE COMMISSIONING OF THE FARAKKA BARRAGE

*545. SHRI SURAJ PRASAD : Will the Minister of IRRIGATION AND POWER be pleased to state whether it is a fact that with the commissioning of Farakka barrage, Kahal village in district Bhagalpur and some villages in the Pirpanti region in the Bihar State are likely to be submerged in water?]

सिंचाई तथा विद्युत् मंत्री (डा० के० एल० राव) : फरक्का बराज जलाशय का जल स्तर ज० स्त० 72.00 है। इस जलाशय के कारण कहलगांव और पीरपंती गांवों के पानी में डूब जाने की कोई सम्भावना नहीं है क्योंकि यह गांव फरक्का बराज के प्रतिक्षेप में लगभग 55 से 60 मील दूर उच्च भूमि पर बसे हुए हैं।

t[THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : The water level of the pond at the Farakka Barrage is RL 72.00. As the Colgong (Kahalgao) and Pirpanti villages are at a higher elevation and:

t[] English translation.

situated about 55 to 60 miles upstream of the Farakka Barrage, they are not likely to be submerged due to ponding.]

PEOPLE IN THE FILM INDUSTRY PAYING INCOME-TAX

*546. DR. (MRS.) MANGLADEVI TALWAR : Will the Minister of FINANCE be pleased to state :

(a) whether any outstanding amount is still to be realised from those assesseees of the film industry on whom rup-pees one lakh or more Income-tax was assessed during the last five years; and

(b) if so, the amount still to be realised and the reasons therefor and the names "of each of such assesseees?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): (a) and (b) The required information is not readily available with the Government. It is being collected and will be laid on the Table of the House as early as possible.

CASE AGAINST SECULAR CO-OPERATIVE HOUSE-BUILDING SOCIETY LTD. *547. SHRI KOTA PUNNAIAH: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to refer to the answer to Unstarred Question No. 489 given in the Rajya Sabha on 27th February, 1968 and state :

(a) the names of the office bearers of the Secular Cooperative House-building Society Ltd., New Delhi against whom charges have been framed, and

(b) whether the Court has pronounced its judgment in this case?

THE MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI JAGANNATH RAO) : (a) S/Shri B. R. Tyagi and P. C. Jain.

(b) No.

ADDITIONAL LEVY OF 0.50 PAISE ON GROUP IV COOPERATIVE HOUSE-BUILDING SOCIETIES, SHAHDARA

*548. SHRI DEVI SINGH :

SHRI K. C. PANDA :

SHRI CUNDAR MANI PATEL:

Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether the Group IV Cooperative House-building Societies, Shahdara

has been asked to pay an additional levy of Re. 0.50 paise per sq. yd. (gross area) for the construction of zonal roads, over and above the premium of the land at Rs. 8 per square yard;

(b) if so, whether in view of the Delhi Administration's letter No. F. 15(222)/60-LSG, dated the 4th May, 1964 issued to these Societies, the aforesaid levy is in violation of the Original terms of Rs. 8 per square yard which is inclusive of departmental and other charges;

(c) whether the Delhi Administration has taken physical possession of the area and is in readiness with the work of alignment of roads; and

(d) whether the provision of inter-connecting services and common roads is not the responsibility of the Administration from the public funds allotted to it for implementing the Sectoral/ Zonal Development under the Master Plan?

THE MINISTER OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI SATYA NARAYAN SINHA): (a) Yes, Sir.

(b) Since the levy is meant to recoup the expenditure incurred on the construction of zonal/peripheral roads, it does not form part of the amount of premium. As such, there is no violation of the original terms at which lands were offered to the societies.

(c) The work of alignment of roads in Shahdara area will be undertaken as soon as the acquisition proceedings, have been completed.

(d) No, Sir.

REFUGEE CONTRACTORS OF GOVERNMENT CYCLE STANDS

*549. CHAUDHARY A. MOHAMMAD: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

(a) whether it is a fact that there have been representations from refugee contractors of Government Cycle Stands in New Delhi that they should also be treated at par with displaced persons who are allowed to retain the contract on payment of royalty of Re. 1 per cycle per annum;

(b) if so, whether a decision has been taken in the matter; and